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Government of Kerala  
2019



Regn. No. KERBIL/2012/45073  
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2018-20

കേരള ഗസറ്റ്  
KERALA GAZETTE

അസാധാരണം  
EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്  
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		2019 മാർച്ച് 1	
		1st March 2019	
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	Thiruvananthapuram, Friday	17th Kumbham 1194	
		1940 ഫാൽഗുനം 10	
		10th Phalguna 1940	

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GOVERNMENT OF KERALA

Law (Legislation-B) Department

NOTIFICATION

No. 21498/Leg.B1/2018/Law.

*1st March, 2019*

*Dated, Thiruvananthapuram, 17th Kumbham, 1194*

*10th Phalguna, 1940.*

The following Ordinance promulgated by the Governor of Kerala on the 1st day of March, 2019 is hereby published for general information.

By order of the Governor,

**B. G. HARINDRANATH,**  
*Law Secretary.*

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**ORDINANCE No. 14 OF 2019**

**THE MADRAS HINDU RELIGIOUS AND CHARITABLE  
ENDOWMENTS (AMENDMENT) ORDINANCE, 2019**

Promulgated by the Governor of Kerala in the Seventieth Year  
of the Republic of India.

*AN*

*ORDINANCE*

*further to amend the Madras Hindu Religious and Charitable  
Endowments Act, 1951.*

*Preamble.*—WHEREAS, the Madras Hindu Religious and Charitable  
Endowments (Second Amendment) Ordinance, 2018 (54 of 2018) was  
promulgated by the Governor of Kerala on the 17th day of October,  
2018;

AND WHEREAS, though a Bill to replace the said Ordinance by an Act  
of the State Legislature was published as Bill No. 168 of the Fourteenth  
Kerala Legislative Assembly, the same could not be introduced in, and  
passed by, the Legislative Assembly of the State of Kerala, during its  
session which commenced on the 27th day of November, 2018 and ended  
on the 13th day of December, 2018;

AND WHEREAS, in order to keep alive the provisions of the said  
Ordinance, the Madras Hindu Religious and Charitable Endowments  
(Second Amendment) Ordinance, 2018 (4 of 2019) was promulgated by  
the Governor of Kerala on the 7th day of January, 2019;

AND WHEREAS, a Bill to replace the said Ordinance by an Act of the  
State Legislature could not be introduced in, and passed by, the  
Legislative Assembly of the State of Kerala, during its session which  
commenced on the 25th day of January, 2019 and ended on the 12th day  
of February, 2019;

AND WHEREAS, under sub-clause (a) of clause (2) of Article 213 of  
the Constitution of India the said Ordinance will cease to operate on the  
8th day of March, 2019;

AND WHEREAS, difficulties will arise if the provisions of the said Ordinance are not kept alive;

AND WHEREAS, the Legislative Assembly of the State of Kerala is not in session and the Governor of Kerala is satisfied that circumstances exist which render it necessary for him to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Kerala is pleased to promulgate the following Ordinance:—

1. *Short title and commencement.*—(1) This Ordinance may be called the Madras Hindu Religious and Charitable Endowments (Amendment) Ordinance, 2019.

(2) It shall be deemed to have come into force on the 17th day of October, 2018.

2. *Act XIX of 1951 to be temporarily amended.*—During the period of operation of this Ordinance, the Madras Hindu Religious and Charitable Endowments Act, 1951 (Madras Act XIX of 1951) (hereinafter referred to as the principal Act) shall have effect subject to the amendment specified in section 3.

3. *Amendment of section 7A.*—In sub-section (2) of section 7A of the principal Act, for the existing proviso, the following proviso shall be substituted, namely:—

“Provided that such a member shall be eligible for re-nomination or re-election consecutively for two terms alone.”.

4. *Repeal and saving.*—(1) The Madras Hindu Religious and Charitable Endowments (Second Amendment) Ordinance, 2018 (4 of 2019) is hereby repealed.

(2) Notwithstanding such repeal, anything done or deemed to have been done or any action taken or deemed to have been taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Ordinance.

P. SATHASIVAM,  
GOVERNOR.